



2026:DHC:8997



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC011095032025**+ **O.M.P.(I) (COMM.) 40/2026****M/S JMD LIMITED**

.....Petitioner

Through: **Mr. Arjun Sawhney, Mr. Rohan Bhambri and Mr. Arnav Gosain, Advs.**

versus

M/S PRIME WALK INFRA PVT. LTD. (FORMERLY KNOWN AS M/S ANGAD ESTATE PVT. LTD.....RespondentThrough: **Mr. Rakesh Tikun, Senior Advocate, Mr Naveen Goel, Mr. Rishi Bhatnagar, Mr. Riishabh Gaur, Advs.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****JUDGMENT(ORAL)**

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07.10.2026

1. A substituted arbitrator is already appointed in O.M.P. (T) (COMM.) 37/2026.

2. At this stage, parties are *ad idem* that the present petition shall be converted into Section 17 and be placed for consideration before the learned arbitrator.

3. Thus, upon constitution of the substituted arbitral tribunal, the present petition shall be converted into a Section 17 application and be placed before the learned substituted arbitrator for consideration.

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Page 1 of 2



2026:DHC:8997



4. Accordingly, the present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

OCTOBER 7, 2026/at

Signature Not Verified

Signed By: ANUBHAW M.P.(I) (COMM.) 40/2026
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Signing Date: 13.10.2026
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Page 2 of 2